



GUJARAT HIGH COURT ADVOCATES' ASSOCIATION

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13.02.2021

Respected Shri Vikram Nath,

Hon'ble The Chief Justice,

HighCourt Of Gujarat,

Sola, Ahmedabad.

Dear Sir,

The Managing Committee of The Gujarat High Court Advocates' Association in its meeting held today i.e. 13/02/2021 via zoom unanimously resolved to request your Lordships and the Hon'ble Companion Judges of your Lordships to immediately and without any delay reopen The High Court of Gujarat for physical functioning. The managing committee with pains informs your Lordships that notwithstanding several representations made on the above subject, the request has not been acceded to.

A request letter was forwarded to your Lordships dated 02/02/2021 signed by the Bar Presidents of four metros citing various illustrations to persuade your Lordships to start physical functioning of the courts. Over and above the illustrations cited in the said letter following two illustrations are most important for your Lordships to consider.

State election commission has announced election to all local bodies which shall be conducted in this month itself, which will involve almost 45 million residents of Gujarat. Before announcement and

Committee Members

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conduct of elections the state election commission must have consulted amongst many the following authorities:

- Chief Secretary and several Additional Chief Secretaries
- Police Chiefs of all cities and districts namely police commissioners and SPS of the districts.
- Collector of all Districts
- Municipal Commissioners of all metros
- All District Health Officers
- Superintendent of all Civil Hospitals
- Expert doctors and more particularly Experts appointed by the State Government to form a committee.

It is only after clearance from the above referred authorities that the State Election Commission must have decided to go ahead with the election.

Safety, Health and Security are essentially the concern of the State Government and only if the state government feels that atmosphere is conducive to hold the elections that the SEC must have proceeded to hold the election and it can be safely and reasonably presumed that the pandemic of Covid 19 must have been discussed in great details.

Ahmedabad is hosting 5-7 cricket matches between India and England which will take place at Motera Stadium, which has a capacity to host 1,15,000 spectators. The administration has permitted the spectators to watch the match but with half the capacity of the stadium. BCCI has

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even extended the invitation to Hon'ble The Prime Minister to watch the match at Ahmedabad where in even spectators will be permitted."

In the event request is not acceded to, General body endorses the decision of Managing Committee to stage a protest on 19th February 2021 at 10.30a.m. at entry gate no 2 of the High Court.

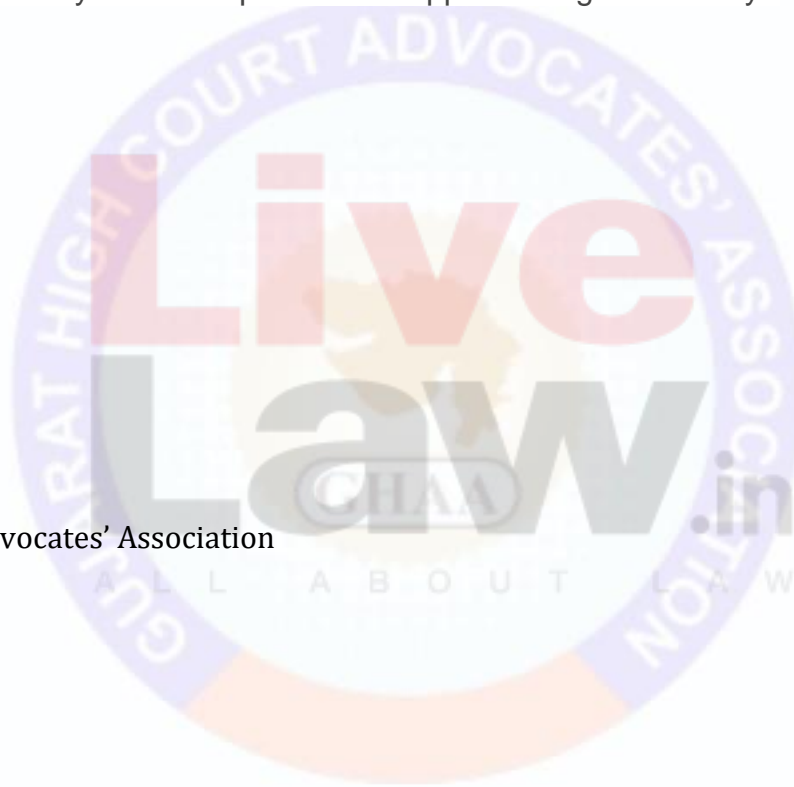
This letter is addressed to your lordships after the approval of general body.

Yours Truly,

Yatin Oza

President,

Gujarat High Court Advocates' Association



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